

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 11

IA No.272/2024
and
CP (IB) No. 317/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd.

...Petitioner

Vs.

Chenab Industries Pvt. Ltd.

...Respondent

Under Section: 7, 65(1), IBC 2016.

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Anand Chhibbar, Senior Advocate
Mr. Shikhar Sarin, Advocate
Mr. Vishav Bharti Gupta, Advocate

For the Shareholders and
Applicant in IA No. 272/24:

Mr. Nahush Jain, Advocate

For the Corporate Debtor:

Mr. Viren Sharma, Advocate

ORDER

A date is requested by Ld. Counsel for the Petitioner for making compliance of order dated 11.07.2024. Let the same be done within two weeks with a copy in advance to the counsel opposite. It is stated by Mr. Nahush Jain, Advocate for intervener/shareholder that he has made the compliance of the order dated

11.07.2024 by e-filing a detailed chart. Let the physical copy of the same be filed during the course of day. Let the matter be listed before the Regular Bench on 28.08.2024.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti